

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB- 2608 (ND)/2019

IN THE MATTER OF

Jagjot Singh Maan.

VS.

Inox FMCG Pvt. Ltd.

... OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

Under Section 9 IBC code 2016

Order delivered on 02.01.2020

Coram:

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Shri K.K. Vohra

Hon'ble Member (Technical)

For the Petitioner/FC : Mr. Manu Yadav Advocate

For the Corporate Debtor : Mr. Sahil Chopra Advocate

ORDER

Counsels for both sides are present. Counsel for the Corporate Debtor submitted that he has received all the papers and prayed for time to file vakalatnama and reply. At request time is enlarge with the direction to file reply within two weeks along with the vakalatnama by circulating copy to the other side. Thereafter within one week the counsel for the applicant will file rejoinder, if any. The matter is posted for its final submission.

Put up on 03.02.2020

-s-d-

(K. K. VOHRA)
MEMBER (TECHNICAL)

-s-d-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)